[Shri Shanker Dayal Singh]

Houses on the Bill further to amend the Constitution of India *viz.* the Constitution (Seventy-second Amend ment) Bill, 1991 (insertion of new PART LX and addition of Eleventh Schedule).

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (SEVENTY-SECOND AMENDMENT) BILL, 1991

SHRI SHANKAR DAYAL SINGH (Bihar); Madam, I lay on the Table the record of evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Constitution of India *viz.* the Constitution (Seventy-second Amendment) Bill, 1991 (insertion of new Part IX and addition of Eleventh Schedule).

REPORT OF THE JOINT COM-MITTEE OF THE HOUSES ON THE CONSTITUTION (SEVENTY-THIRD AMENDMENT) BDLL, 1991

SHRI N. E. BALARAM (Kerala): Madam, I lay on the Table a Copy of the Report (English and Hindi) of the Joint Committee of the Houses on the Bill further to amend the Constitution of India *viz.* the Constitution (Seventy-third Amendment) Bill, 1991 (insertion of new part IXA and addition of Twelfth Schedule).

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (SEVENTY-THIRD AMENDMENT) BILL, 1991

SHRI N. E. BALARAM (Kerala): Madam, I lay on the Table the record of evidence tendered before the Joint Committee of the Houses on the Bill

further to amend the Constitution of India *viz.* the Constitution (Seventy-third Amendment) Bill 1991 (insertion of new Part IXA and addition of Twelfth Schedule).

MOTION FOR ELECTION TO THE ALL INDIA COUNCIL, FOR TECHNICAL EDUCATION

THE DEPUTY MINISTER IN THE MIINSTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): Madam, I move the following Motion:—

"That in pursuance of the provisions contained in clause (i) of subsection (4) of section 3, read with sub-section (3) of section 4 of the AU India Council for Technical Education Act, 1987 (52 of 1987), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the All India Council for Technical Education in the vacancy caused by the retirement of Shri Surendra Singh* Thakur from the membership of the Rajya Sabha on the 29th June, 1992."

The question was put and the motion was adopted.

ANNOUNCEMENT RE. GOVERN-MENT BUSINESS FOR THE WEEK COMMENCING 13TH JULY, 1992

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Madam, with your permission, I rise to announce that Govern-